

22. Mandakini CGHS
 23. The Veg Sanchar CGHS
 24. Media CGHS

Trade with Bangladesh

2249. SHRI AMAR ROYPRADHAN : Will the PRIME MINISTER be pleased to state:

- (a) whether the Government had a proposal to allow trade with Bangladesh through the Haldibari-Chilahati route by road;
- (b) if so, the final decision taken in this regard; and
- (c) by when this route is likely to be opened in the interest of export of Indian goods to Bangladesh?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI KAMLA SINHA) : (a) to (c) Government have a proposal to open a land route for trade with Bangladesh through Land Customs Station at Haldibari-Chilahati. This route would require a proper road connection between the two Land Customs Stations which will facilitate road traffic. It is not possible to fix a definite time-frame for opening the road route at this stage.

Dental Treatment

2250. SHRI JANG BAHADUR SINGH PATEL : Will the PRIME MINISTER be pleased to state:

- (a) whether the attention of the Government has been drawn to the news entitled "Safdarjung Aspatal: Dant Rogon Ke upchar ke liye na Kursi hai na upkaran" appearing in "Dainik Jagaran" dated April 9, 1997;
- (b) if so, whether there are no 'dental chair' and no equipments to treat the patients suffering from dental illness in Safdarjung Hospital;
- (c) if so, the steps being taken by the government to provide dental chairs and other equipments and to strengthen the dental department; and
- (d) the time by which the equipments and dental chairs are likely to be provided to the dental department so that patients may not suffer?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) Yes, Sir.

(b) The Dental Department of Safdarjung Hospital has 4 dental chairs out of which 3 are functional. The Deptt. is adequately equipped to treat patients suffering from common dental illness.

(c) and (d) Two more chairs and more equipments are in the process of being purchased to strengthen the Department.

[Translation]

Benefits of Privatisation to Labour

2251. SHRI JAYSINH CHAUHAN : Will the Minister of LABOUR be pleased to state:

- (a) whether the man-power has been benefited because of privatisation of industries by the Government;
- (b) if so, the details thereof;
- (c) the number of corporation and industries privatised in Gujarat so far; and
- (d) the norms followed to safeguard the interest of the labour class?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) Privatisation of industries, if done selectively and sequentially in a favourable economic environment is expected to improve the productivity of labour and ensure greater employment of workers in the long run. However, there is no conclusive empirical evidence to quantify the benefits of privatisation of labour in the Indian context.

- (c) The number of corporations and industries privatised so far in the State of Gujarat is not available with the Union Ministry of Labour.
- (d) A number of labour laws have been enacted to ensure that the interest of labour is adequately protected. These includes the Industrial Disputes Act, the Payment of Wages Act, the Minimum Wages Act etc.

[English]

Bajaj Electricals Limited

2252. SHRI AJAY CHAKRABORTY : Will the Minister of LABOUR be pleased to state:

- (a) whether the Bajaj Electricals Limited, Mumbai have been violating Provident Fund rules concerning its employees;
- (b) whether the RPFC, Mumbai has taken any initiative to protect the employees and workmen;
- (c) whether the company has not been releasing accumulated Provident Fund dues of its employees for years together; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) Yes, Sir.

(c) and (d) The Company is reported to have been settling P.F. Claims regularly once in a month through its Private Provident Fund Trust.

Addition in Government Accommodation

2253. SHRI I.D. SWAMI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government propose to allow the allottees of B-type Quarters in Delhi to add one more room temporarily or to cover verandahs as the accommodation in the said type is not sufficient;

(b) if so, the details thereof;

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) to (c) There is no proposal to allow the allottees of B-type Quarters in Delhi to add one more room temporarily. However, provision already exist for creation of additional enclosed space by covering verandah on payment of 10% of the cost by the allottee.

Allotment of D.D.A. Flats

2254. SHRI JAI PRAKASH (Hardoi) : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Unallotted DDA flats for the last 15 years in "Dilshad Garden" appearing in the "Dainik Jagran" dated July 25, 1997;

(b) if so, the reaction of the Government thereto;

(c) whether the flats constructed and made ready for allotment in 1990, 1991 and 1992 were allotted in 1997 inspite of their being without electricity and water;

(d) if so, the reasons therefor;

(e) whether the prices of flats of DDA in 1990, 1991 and 1992 were around Rs. 2 lakh while in 1997 the prices were increased to about Rs. 7 lakh;

(f) whether the flats were held up by DDA to earn more money; and

(g) if not, the reasons for not allotting the ready flats and the action taken against the erring officials?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) and (b) Yes, Sir. As reported by the DDA, 100 MIG and 100 LIG houses were taken up for construction by DDA in Dilshad Garden, Block-R, East Delhi, in the year 1981. During currency of the contract, some major defects were observed. The contract was rescinded and the contractor was debarred/black listed for further tendering in DDA.

Disciplinary action has been completed against the following staff:-

- (i) The Executive Engineer concerned has been imposed penalty of compulsory retirement.
- (ii) The Asstt. Engineer concerned expired and hence no action.
- (iii) 2 Junior Engineers were removed from service and penalty of reduction by four stages was made in the pay scale of one JE.

A premier Government institution i.e. CBRI, Roorkee, was approached to examine these houses and suggest suitable rectification measures, which has since been completed. CBRI, Roorkee, has again been approached to re-examine these houses and certify their structural stability before these houses are released for allotment.

(c) Yes, Sir. However, in the absence of MCD water supply interim arrangement has been made through tubewell. However, these can be commissioned only when electricity is provided by Delhi Vidyut Board.

(d) Flats were allotted on the basis of the target dates given by the Delhi Vidyut Board.

(e) Yes, Sir.

(f) No, Sir, the prices of flats are fixed by DDA on the basis of an approved policy on 'No Profit No Loss' basis.

(g) The main reasons for non-allotment of ready flats is the non-availability of basic amenities like water, electricity and sewerage facilities to be provided by the local bodies concerned.

[Translation]

Conversion of Saline Water Into Drinking Water

2255. SHRI SHYAM LAL BANSHIWAL :
SHRI PANKAJ CHOWDHARY :
SHRI ANAND RATNA MAURYA :
SHRIMATI LAKSHMI PANABAKA :

Will the PRIME MINISTER be pleased to state :